

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4236
ANSWERED ON:22.03.2013
. MINING OF GOLD AND DIAMOND
Rawat Shri Ashok Kumar

Will the Minister of MINES be pleased to state:

- (a) the names of the indigenous and foreign companies engaged in mining of gold and diamond in the country, State/UT-wise;
- (b) whether some companies are not complying with the norms/guidelines with regard to mining of gold and diamond and allegedly destroying our precious national property;
- (c) if so, the number of complaints received by the Government in this regard during each of the last three years and the current year along with the action taken by the Government thereon; and
- (d) the other steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF MINES: (SHRI DINSHA PATEL))

- (a) : At present, the two Indian mining companies namely, M/s. Manmohan Mineral Industries Private Limited (Jharkhand) in private sector and M/s. Hutti Gold Mines Company Limited (Karnataka) in public sector are engaged in production of primary gold. As regards diamond, the production in the country is reported by Directorate of Geology and Mining, Madhya Pradesh and M/s. National Mineral Development Corporation Limited. Section 5 (1) of the Mines and Minerals (Development and Regulation) Act, 1957 provides that only an Indian national or a Company as defined in sub-section (1) of Section 3 of the Companies Act, 1956 can be granted a reconnaissance permit, prospecting licence or mining lease.
- (b) : No such particular case has come to notice.
- (c): & (d): Does not arise.